

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/2857 /A

From :- Smti Pronita Morang,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Rafique Ahmed Tapadar  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the 24<sup>th</sup> April, 2025.

Sub: **Station leave.**

Ref:- Your letter No. DJ (G) 3108/2025, dtd. 22.04.2025

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 25.04.2025 till the evening of 28.04.2025.** The Addl. District & Sessions Judge, Golaghat, and in his absence, the Addl. Sessions Judge-cum-Special Judge (POCSO), Golaghat, and in her absence, the CJM, Golaghat will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo No.HC.VII-66/2005/ 2858 /A, dated 24.04.2025

Copy forwarded for information to:

1. The Project Manager, Gauhati High Court.

24.04.25

**JT. REGISTRAR (VIGILANCE)**